

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL,  
WESTERN ZONE BENCH PUNE  
ORIGINAL APPLICATION NO. 237/2024 (WZ)  
EARLIER ORIGINAL APPLICATION NO. 1364/2024  
(PB)**

**IN THE MATTER OF:-**

**Sub: News Item titled "3 dead 9 hospitalized after gas leak blast at fertilizer plant in Maharashtra" appearing in the Times of India dated 22.11.2024.**

V/s.

**Member Secretary, MPCB & Ors.**

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT  
NO. 1 - MEMBER SECRETARY, MAHARASHTRA  
POLLUTION CONTROL BOARD MUMBAI.**

I, Vidyasagar Vilasrao Killedar, aged about 51 years, occupation: service, the Sub-Regional officer, Maharashtra Pollution Control Board at Sangli, having my office at Udyog Bhavan, Vishrambag, Sangli - 416415. I am submitting this affidavit on behalf of Respondent No. 1 do hereby solemnly affirm state as under:

That, I am working as the Sub-Regional Officer, at Sangli with the Maharashtra Pollution Control Board w.e.f. August 2024. I am well conversant with the facts and circumstances of the case as well as the record of the case lying in my office, I am filing this affidavit only for limited purposes to bring on record the true facts of the case.

**Noted & Registered  
at Serial Numbers 113/2025  
1**

**12 FEB 2025**

1. I say and submit that Hon'ble National Green Tribunal (NGT), New Delhi has registered an Original Application (OA) No. 1364 of 2024 (PB) in Suo-Moto on the basis of the News Item titled "3 dead 9 hospitalized after gas leak blast at fertilizer plant in Maharashtra" appearing in the Times of India dated 22.11.2024. The Hon'ble Tribunal heard the matter and directed the Respondent No.1- Maharashtra Pollution Control Board to file an affidavit before the appropriate Bench of the Tribunal at least one week before the next hearing date. A copy of Hon'ble NGT order dated 12.12.2024 is enclosed marked as an **Annexure-"I"**.
2. I say and submit that a telephonic complaint has been received from Shri Vijay Mulik, Deputy Sarpanch, Shalgaon, regarding the blast which occurred on 21.11.2024, at M/s. Manmar Industries, Plot No. A-53, MIDC Shalgaon-Bombalewadi, Tal. Kadegaon, Dist Sangli. It is further submitted that news appeared in Daily Pudhari, Daily Sakal on dated 22.11.2024 and 23.11.2024 regarding three workers died in toxic air leak accident in Shalgaon-Bambalewadi M. I. D. C. The copies daily paper news cutting is enclosed and marked as an **Annexure-"II"**.
3. I say and submit that the Board officials have visited the unit on the day of the accident at night on 21.11.2024 and 22.11.2024 and the industry representative telephonically informed us that industry was engaged in manufacturing of water-soluble fertilizers. The industry representative

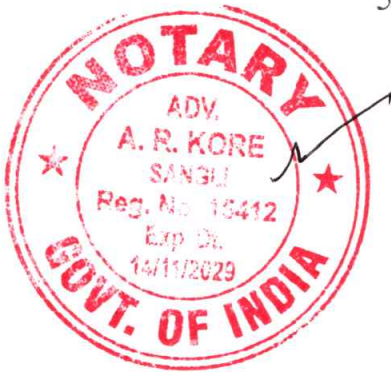


E.2 FEB 2025

has informed us that during the manufacturing process Trichloro Ethylene has been released. The Police and Industrial Safety and Health Department has informed that due to the blast Eleven No's of workers have been injured out of which 03 workers have died in the hospital. A copy of visit report dated 22.11.2024 is enclosed and marked as an **Annexure-“III”**.

4. I say and submit that the Regional Officer, MIDC Sangli, has informed that as per Notification dated 28.08.2021 the said i.e Plot No A-53, (Area 3500sq mtr) has been allotted to Mr. Mandar Nalavde, Prop of M/s. Manmar Industries in Shalgaon-Bombalewadi Industrial Area, for the purpose of Argo Chemical Synthesis and Formulation subject to condition vide letter dated 22.11.2024. The letter of Regional Officer, MIDC Sangli is enclosed and marked as an **Annexure-“IV”**.

5. I say and submit that as per the office record it is observed that industry has submitted online undertaking, that the industry falls under white Category for manufacturing of PGR, Micronutrient -3000 Ton/M, Protein Hydrolyse - 3000 Ton/M on 26.12.2021. However, it is submitted that as per Central Pollution Control Board, direction under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding harmonization of Classification of industrial sector under Red, Orange, Green and White Categories dated 07 March 2016, the said industry falls under red category. It is submitted that



**F 2 FEB 2025**

during the visit it is found that the industry is using various chemicals as raw material like Trichloro Ethylene, Phosphoric Acid etc. and carrying out reactions in reactors which falls under Red Category. From the records of this office, it has been observed that the industry has not applied/obtained consent to Establish/Operate from the Board under Red Category. The copy of undertaking in white category is enclosed and marked as an Annexure-“V”.

6. I say and submit that the Respondent Board has issued Closure Direction to M/s. Manmar Industries, Plot No. A-53, MIDC, Shalgaon-Bombalewadi, Tal-Kadegaon, Dist- Sangli directing to stop the manufacturing activity forthwith by taking all safety measures to avoid further damage to the surrounding environment and inform the same to this office immediately vide letter No. MPCB/RO / KOP / CD / FTS-0110, Dated. 22.11.2024. A copy of said Closure Direction dated 22.11.2024 is enclosed and marked as an Annexure-“VI”.



7. I say and submit that, the Respondent Board has further issued Directions to M/s. Manmar Industries to dispose all hazardous waste and waste generated due to blast in scientific manner with all safety measures at designated common hazardous waste disposal site immediately as well as directed to submit the report as per the Hazardous Waste (M & TM) Rules, 2016 vide letter No. MPCB / RO / KOP / Direction / FTS-0277, Dated 22.11.2024. A

2 FEB 2025

# 6

copy of said Direction dated 22.11.2024 is enclosed and marked as an Annexure-“VII”.

8. I say and submit that, the Board has also filed FIR against Nandkumar Jagannath Nalawade & Mandar Nandkumar Nalawade at Kadegaon Police Station on 22.11.2024. A copy of said FIR is enclosed and marked as an Annexure-“VIII”.
9. I say and submit that, the Hon'ble District Collector has instructed to this office to dispose the waste arising due to accident in the premises of M/s. Manmar Industries, plot no. A-53, MIDC Shalgaon-Bombaalewadi, Tal. Kadegaon, Dist Sangli to avoid any damage to the Environment and nearby residential area.
10. I say and submit that, the Assistant Director DISH, Sangli has collected and analyzed the samples of chemicals present in reactor from private laboratory and informed that the said chemical is DCAC-Dichloro Acetyl Chloride, DCA-Dicholoro Acetic Acid and the quantity is about 2 Tones and requested to analyze the sample from CHWTSDF Laboratory for safe and scientific disposal of the same vide letter dated 02.12.2024. A copy of said letter dated 2.12.2024 is enclosed and marked as an Annexure-“IX”.
11. I say and submit that, as per the direction of the District Collector Sangli the request was made to M/s. Maharashtra Enviro Power Ltd. (MEPL) Ranjangaon Pune to take samples to decide scientific disposal path vide letter dated 29.11.2024. Accordingly, a team from

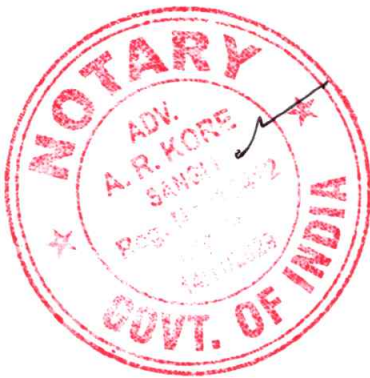


2 FEB 2025

MEPL had visited the said industry on 03.12.2024 and collected Samples from reactors in the Factory. M/s. MEPL has submitted the analysis reports of the samples collected from M/s. Manmar Industries vide their email dated 06.12.2024 which is enclosed and marked as an **Annexure-“X”**.

12. I say and submit that, the Respondent Board has issued Directions to M/s. Maharashtra Enviro Power Ltd., Plot No. P-56, MIDC Rajangaon, Tal-Shirur, Dist-Pune for disposal of Hazardous Waste from M/s. Manmar Industries, Plot No. A-53, MIDC Shalgaon-Bombalewadi, Tal-Kadegaon, Dist-Sangli vide letter No. MPCB / RO / KOP / Direction / FTS-0234, Dated. 09.12.2024. A copy of Direction is enclosed and marked as an **Annexure-“XI”**.

13. I say and submit that, MEPL has submitted analysis results of the said samples and informed that the said samples are Strong Acidic in nature and highly reactive with Moisture & Air. It is further informed that after going through the characteristics of hazardous chemicals (on Prima Facie it seems to be Dichloro Acetyl Chloride), the Handling of such hazardous chemicals may pose several risks and health hazard like—reactivity, toxicity, volatility, and fire hazards. It is further informed that said chemical is highly toxic in nature of chemical compound and its reactive nature, the risk associated with its transportation was addressed and concluded that MEPL is unable to accept this material for transportation as well



**E2 FEB 2025**

as disposal vide email dated 13.12.2024. A copy of said email dated 13.12.2024 is enclosed and marked as an **Annexure-XII.**

14. I say and submit that, further the Respondent Board has contacted M/s. Mumbai Waste Management Ltd, MIDC Taloja, Dist.-Raigad (CHWTSDF) for disposal of Hazardous chemicals/Material lying in the reactor of M/s. Manmar Industries, Plot No. A-53, MIDC Shalgaon-Bomabalewadi, Tal. Kadegaon, Dist. Sangli. The Board has requested to M/s. Mumbai Waste Management Ltd, MIDC Taloja, Dist.-Raigad (CHWTSDF) to collect, analyze, pretreatment and disposal of waste arising due to accident in accordance with Hazardous and Other Wastes (Management, Handling and Trans-boundary Movement) Rules 2016.
15. I say and submit that, accordingly Mumbai Waste Management Expert team visited to the site on 16.12.2024 and collected samples of Chemicals/material present in the reactor of the said industry and assured that they will pretreat the said material and transport and dispose the same at CHWTSD facility Mumbai. Accordingly, Mumbai Waste Management has submitted a proposal for disposal of Hazardous chemicals & the same is approved by higher authority of the Board. The Board office has issued a work order to M/s. Mumbai Waste management Limited, MIDC Taloja, Dist-Raigad on dated 02.02.2025 for the disposal of critical Hazardous Waste from M/s. Manmar Industries. The



2 FEB 2025

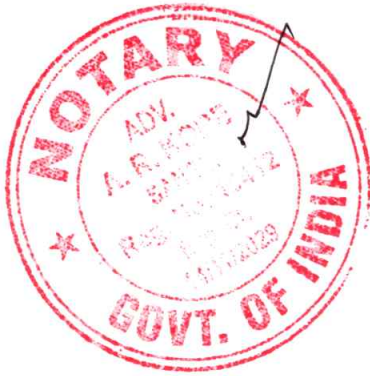
copy of the work order is enclosed and marked as an **Annexure-XIII.**

16. I say and submit that, the following persons have been died due to gas leak of M/s Manmar Industries, MIDC, Bomblewadi-Tal Kadegaon, Dist.- Sangli on 21.11.2024.

Sr No	Name of the persons	Age	Address
1	Mr. Kishor Tatyaso Sapkar	40	Bomblewadi, Tal Kadegaon, Dist- Sangli.
2	Sou Suchita Rajesh Uthale,	45	Yetgaon, Tal Kadegaon, Dist-Sangli
3	Sou Nilam Maruti Retharekar,	25	Masur, Tal Karad, Dist- Satara.

The following people have been injured due to a gas leak incident of M/s. Manmar industries MIDC Bombalewadi, Tal-Kadegaon Dist-Sangli on 21.11.2024 at 6.15 pm.

Sr No	Name of the persons	Age	Address
1	Ganesh Sarjerao Mane	37	Bombewadi, Tal- Kadegaon, Dist-Sangli.
2	Sou. Madhuri Hemant Pujari	45	Bombewadi, Tal- Kadegaon, Dist-Sangli.
3	Shri. Hemant Vaman Pujari	47	Bombewadi, Tal- Kadegaon, Dist-Sangli,
4	Sayli Vaman Pujari	22	Bombewadi, Tal- Kadegaon, Dist-Sangli.
5	Subham Arjun Yadav	30	Bombewadi, Tal- Kadegaon, Dist.-Sangli
6	Prajakta Popat Mulik	24	Bombewadi, Tal- Kadegaon, Dist.-Sangli.



E.2 FEB 2025

7	Varad Popat Mulki	07	Bombewadi, Tal-Kadegaon, Dist.-Sangli.
8	Ajit Vijay Kambhire	27	Masur, Tal-Karad, Dist-Satara.
9	Mandar Nandkumar Nalvade	39	Masur, Tal-Karad, Dist-Satara.

Solemnly affirmed on the day --- th January 2025.

For and on behalf of the Respondent Board.

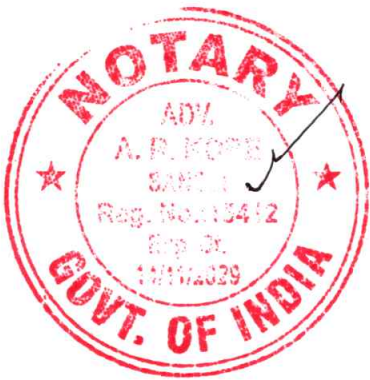
Identify by me.

*Amit M. Pabli*  
Adv. A. M. Pabli

*B. Killedar*

(Vidyasagar V. Killedar)  
Sub Regional Officer

Maharashtra Pollution Control Board, Sangli



**VERIFICATION**

I, Vidyasagar V. Killedar, Age-51 Years, working as Sub Regional Officer, Maharashtra Pollution Control Board at Sangli, having my office at Udyog Bhavan, Vishrambag Sangli-416416 do hereby state on solemn affirmation what is stated in the forgoing affidavit in reply to my own knowledge and I believe the same to be true and correct.

Solemnly affirmed on the day----th January 2025.

For and on behalf of the Respondent Board.

*B. Killedar*

(Vidyasagar V. Killedar)  
Sub Regional Officer -Sangli  
Maharashtra Pollution Control Board,

Solemnly affirmed before me by  
Shri Vidyasagar V. Killedar  
Who is identified before me by  
Shri Amit M. Pabli Adv.  
whom personally known. *M. S. Sangli*

*R. Kore*  
21/2/2025

ADV. A. R. KORE  
NOTARY REG. NO. 15412,  
Kaveri Appt., Saraswatinagar  
SANGLI - 416 41C (M.S.)

2 FEB 2025



Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1364/2024

News Item titled "3 dead 9 hospitalized after gas leak blast at fertiliser plant in Maharashtra" appearing in the Times of India dated 22.11.2024

Date of hearing: 12.12.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. This Original Application is registered *suo-moto* on the basis of the news item titled "3 dead nine hospitalised after gas leak blast at fertiliser plant in Maharashtra" appearing in the "Times of India" dated 22.11.2024.
2. The matter relates to a gas leak and blast at Myanmar Chemical Company located in Shalgaon MIDC, Kadegaon tehsil in Sangli, Maharashtra, resulting in three deaths, including two women and nine hospitalizations. As per the article, the explosion of a reactor at the plant led to the release of chemical fumes, believed to be ammonia. It alleges that due to the gas leak, 12 people were affected and rushed to nearby hospitals were three people succumbed to the exposure.
3. The news item does not reflect that any compensation has been paid to the victims of gas leak.
4. The above news item attracts the provisions of Public Liability Insurance Act, 1991 and the Environment (Protection) Act, 1986.

5. The Tribunal in M.A No. 46/2022 in Original Application No. 05/2022 *In re: News item published in The Indian Express dated 07.01.2022 titled "Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat"* in a similar case of gas leak has awarded the compensation to family members of the victims and passed the following order:-

*"The heirs of the deceased are entitled to compensation atleast @₹20 lakhs in respect of each death and @₹10 lakhs to each of those who fell sick on principle of restitution laid down inter alia in Sarla Verma (2009) 6 SCC 121 and Uphaar (2011) 14 SCC 481."*

6. The news item raises substantial issues relating to compliance with the environmental norms and implementation of the provisions of scheduled enactment.

7. The power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of *"Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors."* reported in 2021 SCC Online SC 897.

8. Hence, we implead following as respondents in this matter:

- (1) Member Secretary, Maharashtra Pollution Control Board (MPCB), Kalpataru Point, 3<sup>rd</sup> and 4<sup>th</sup> floor, Opp. PVR Cinema, Sion Circle, Mumbai-400 022
- (2) Central Pollution Control Board (CPCB), Through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
- (3) Ministry of Environment, Forest and Climate Change (MoEF) Regional Office, Maharashtra, 11 Air Cargo Complex, Sahar, Mumbai - 400099, Maharashtra.

(4) District Magistrate, Sangli, Collector Office, Sangli,  
Maharashtra

9. Issue notice to the above respondents for filing their response/reply by way of affidavit before the appropriate Bench of the Tribunal at least one week before the next hearing date. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

10. Since the matter relates to the Western Zonal Bench, Pune, therefore, OA is transferred to the Western Zonal Bench for appropriate further action. The office is directed to transfer the original record of the OA to Western Zonal Bench, Pune.

11. List before Western Zonal Bench at Pune 07.02.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

December 12, 2024  
Original Application No. 1364/2024  
dv..

सांगली, शुक्रवार, २२ नोव्हेंबर २०२४

शहर-जिल्हा

पुढारी

## शाळगाव एमआयडीसीतील कंपनीत वायुगळतीमुळे महिलेचा मृत्यू

चार कामगार, सहा नागरिक गंभीर : परिसरात भीतीचे वातावरण  
कडेगाव : पुढारी वृत्तसेवा

बोंबाळेवाडी (शाळगाव, ता. कडेगाव) येथील एमआयडीसीतील मॅनमार कंपनीत विपारी वायुगळतीमुळे महिलेचा मृत्यू झाला. ही घटना गुरुवार, दि. २१ रोजी सायंकाळी ६.३० वाजण्याच्या सुमारास घडली.

बोंबाळेवाडी एमआयडीसीमध्ये मॅनमार ही रासायनिक खते तयार करणारी कंपनी आहे. गुरुवारी सायंकाळी येथील गळतीमुळे विपारी वायू एमआयडीसी परिसर आणि शेजारच्या वस्तीवर पसरला. यामुळे श्वास घेताना अडचण, डोळ्यात जळजळ आणि उलट्या होऊन गंभीर त्रास होऊ लागल्याने कंपनीतील चार कामगार व परिसरातील सहा नागरिक अशा दहा जणांना कराड येथील खासगी रुग्णालयात दाखल करण्यात आले. या घटनेत जवळच्या वस्तीवरील एका महिलेचा मृत्यू झाला, तर अन्य नऊ जणांची प्रकृती चिंताजनक आहे. मृत महिलेचे नाव रात्री उशिरापर्यंत समजू शकले नाही.

गळतीमुळे कंपनीतील कर्मचाऱ्यांसोबतच परिसरातील नागरिकांनाही त्रास होऊ लागला.

### दोषींवर कारवाईची मागणी

वायुगळतीच्या घटनेची चौकशी व्हावी, अशी मागणी परिसरातील लोकांनी केली आहे. तसेच दोषींवर कठोर कारवाई करण्याची अपेक्षा व्यक्त केली जात आहे.

परिसरातील लोकांत घबराट पसरली आणि लोक जीव मुठीत घेऊन धावू लागले. घटनेची माहिती मिळताच माजी आमदार पृथ्वीराज देशमुख, कडेगावचे तहसीलदार अजित शेलार आणि पोलिस निरीक्षक संग्राम शेवाळे घटनास्थळी पोहोचले आणि त्यांनी पाहणी केली. त्यानंतर संबंधित अधिकाऱ्यांना सूचना देण्यात आल्या. गळती झालेला वायू कोणता होता, याबाबत अधिक माहिती मिळू शकली नाही. यासंदर्भात तज्ज्ञांच्या मदतीने तपास सुरू करण्यात आला आहे. वायुगळतीमुळे बोंबाळेवाडी, रायगाव आणि शाळगाव परिसरातील नागरिकांना त्रास झाल्याचे समजते. नागरिकांनी दक्षतेचा उपाय म्हणून मास्कचा वापर केला.

## बोंबाळेवाडी एमआयडीसीत वायू गळती; महिलेचा मृत्यू

९ जणांना बाधा : तहसीलदारांकडून पाहणी

कडेगाव, ता. २१ : बोंबाळेवाडी-शाळगाव (ता. कडेगाव) येथील एमआयडीसीतील एका कंपनीत आज सायंकाळी साडेसहाच्या सुमारास वायू गळती झाली. त्यामुळे एमआयडीसी परिसर आणि शेजारच्या वस्त्यांवर विषारी वायू पसरला. त्यामुळे कंपनीतील चार कामगार आणि शेजारच्या

वस्तीतील सहा नागरिक अशा एकूण १० जणांना बाधा झाली. रात्री उशिरा एका महिलेचा मृत्यू झाल्याचे समजते.

बोंबाळेवाडी-शाळगाव येथे खतनिर्मितीची कंपनी आहे. कंपनीत अचानक वायू गळती झाली. गळतीमुळे कर्मचाऱ्यांसोबतच परिसरातील पान ९ वर >

## बोंबाळेवाडी एमआयडीसीत वायू गळती; महिलेचा मृत्यू

>> पान १ वरून

नागरिकांनाही त्रास होऊ लागला. घटनेची माहिती मिळताच, कडेगावचे तहसीलदार अजित शेलार आणि पोलिस निरीक्षक संग्राम शेवाळे, माजी आमदार पृथ्वीराज देशमुख यांनी घटनास्थळाची पाहणी केली. त्यांनी संबंधित अधिकाऱ्यांना सूचना दिल्या; परंतु गळती झालेला वायू कोणता होता याबाबत माहिती मिळू शकली नाही. यासंदर्भात तज्ज्ञांच्या मदतीने तपास सुरू

केला आहे. गळतीमुळे बोंबाळेवाडी, रायगाव आणि शाळगाव परिसरातील नागरिकांना श्वास घेण्यास त्रास, डोळ्यांत जळजळ आणि उलट्यांचा त्रास झाला. त्यांना तत्काळ कन्हाड येथील खासगी रुग्णालयात दाखल केले. या दुर्घटनेमुळे बोंबाळेवाडी, शाळगाव व रायगाव येथील नागरिकांत भीतीचे वातावरण पसरले आहे. या दुर्घटनेची चौकशीची होऊन दोषींवर कठोर कारवाई करण्याची मागणी नागरिकांतून होत आहे.

सांगली, शनिवार, २३ नोव्हेंबर २०२४

शहर-जिल्हा पुढारी

# विषारी वायुगळती दुर्घटनेत आणखी दोन कामगारांचा मृत्यू

बोंबाळेवाडी (शाळगाव) एमआयडीसीतील  
घटना : नऊजण गंभीर; मृतांची संख्या तीनवर

कडेगाव : पुढारी वृत्तसेवा

बोंबाळेवाडी (शाळगाव, ता. कडेगाव) एमआयडीसी येथील मॅनमार फर्टिलायझर प्रा. लिमिटेड कंपनीत गुरुवारी विषारी वायूची गळती झाली. या दुर्घटनेत गुरुवारी एका महिलेचा मृत्यू झाला होता, तर शुक्रवारी आणखी २ कामगारांचा मृत्यू झाला असून, ९ जणांची प्रकृती चिंताजनक आहे. त्यांना खासगी रुग्णालयात दाखल करण्यात आले आहे.

सुचिता राजेश उथळे (वय ४५, रा. येतगाव, ता. कडेगाव), नीलम मारुती रेठेकर (३५, रा. मसूर, ता. कराड, जि. सातारा) आणि किशोर तात्यासो सापकर (४०, रा. बोंबाळेवाडी, ता. कडेगाव) अशी मृत



किशोर सापकर नीलम रेठेकर

व्यक्तींची नावे आहेत. गळती झालेल्या वायूचा परिणाम आसपासच्या वस्तीवर आणि गावांवरही झाला आहे. नागरिकांना अजूनही उलट्या होणे, डोळ्यात जळजळ आणि श्वास कोंडणे असा त्रास होत आहे.

गुरुवारी सायंकाळी साडेसहा वाजता मॅनमार कंपनीतील टाकीतून विषारी वायूची गळती झाली. पान २ वर

सुनेच्या मृत्यूच्या  
धक्क्याने सासूचाही मृत्यू

कडेगाव : पुढारी वृत्तसेवा



सुचिता उथळे सखुबाई उथळे

त्यांची सासू सखुबाई रंगराव उथळे (वय ७५, रा. येतगाव) यांचा मृत्यू झाला. ही धक्कादायक घटना शुक्रवारी सकाळी साडेअकराच्या सुमारास घडली.

याबाबत अधिक माहिती अशी की, येतगाव येथील सुचिता उथळे या बोंबाळेवाडी येथील मॅनमार पान २ वर

तालुक्यातील

बोंबाळेवाडी येथील एमआयडीसीमध्ये विषारी वायुगळतीमुळे झालेल्या दुर्घटनेत बळी पडलेल्या सुचिता राजेश उथळे यांच्या मृत्यूच्या घटनेचा धक्का सहन न झाल्याने

## विषारी वायुगळती दुर्घटनेत आणखी दोन कामगारांचा मृत्यू

त्यामुळे या कंपनीतील तसेच एमआयडीसी आणि जवळच्या वस्तीवरील लोकांना त्रास सुरू झाला. अनेकजण बेशुद्ध पडले. त्यामुळे त्यांना तातडीने कराड येथील खासगी रुग्णालयात दाखल करण्यात आले. या दुर्घटनेत सुचिता उथळे यांचा गुरुवारी रात्री मृत्यू झाला, तर नीलम रेठेकर आणि किशोर सापकर यांचा शुक्रवारी उपचारादरम्यान मृत्यू झाला. तसेच ९ जण व्हेंटिलेटरवर आणि ऑक्सिजन सपोर्टवर आहेत. घटनास्थळी तत्काळ मदतकार्य सुरू करण्यात आले आहे.

डॉ. विश्वजित कदम, पृथ्वीराज देशमुख यांची घटनास्थळी भेट

आमदार डॉ. विश्वजित कदम यांनी घटनास्थळी भेट देऊन पाहणी केली. तसेच कराड येथील रुग्णालयात उपचार घेत असलेल्या रुग्णांची विचारपूस केली. त्यांनी उपाययोजनांबाबत प्रशासनास निर्देश दिले. माजी आमदार पृथ्वीराज देशमुख यांनीदेखील घटनास्थळी भेट देऊन परिस्थितीचा आढावा घेतला आणि मदतीसाठी आवश्यक ती पावले उचलली.

केमिकल कंपनी बंद करा; ग्रामस्थ आक्रमक

बोंबाळेवाडी एमआयडीसी दुर्घटनेत कंपनीतील तीन कामगारांचा मृत्यू झाला, तर अन्य सातजणांची प्रकृती गंभीर आहे. त्यामुळे आक्रमक झालेल्या बोंबाळेवाडी, शाळगाव येथील ग्रामस्थांनी एमआयडीसीतील केमिकल कंपन्यांमध्ये जाऊन, या कंपन्या तत्काळ बंद करण्याची मागणी केली. ग्रामस्थांची आक्रमकता पाहून येथील उद्योजकांनी शुक्रवारी सर्व कंपन्या बंद ठेवल्या.

परिसरात उग्र वास

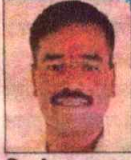
गुरुवारी घडलेल्या घटनेनंतर वायुगळतीचा उग्र वास शुक्रवारी दिवसभर कायम होता. या दुर्घटनेनंतर शाळगाव, बोंबाळेवाडी आदी परिसरातील लोकांना याचा त्रास मोठ्या प्रमाणात झाला, तर अनेक लोक किरकोळ त्रासामुळे कडेगाव व जवळच्या रुग्णालयांत उपचार घेताना दिसून आले.

सांगली, शनिवार, २३ नोव्हेंबर २०२४

सकाळ

# वायू गळतीतील मृतांची संख्या तीन

## बोंबळेवाडीत घटना; ९ गंभीर



किशोर सापकर

कडेगाव, ता.  
२२ : तालुक्यातील  
बोंबळेवाडी  
एमआयडीसी  
येथील मॅनमार  
फर्टिलायझर

कंपनीत विपारी वायू  
गळतीमुळे ३ कामगारांचा मृत्यू झाला,  
तर ९ जण गंभीर अवस्थेत रुग्णालयात  
दाखल आहेत. गळती झालेल्या वायूचा  
परिणाम आसपासच्या वस्तीवर आणि



सुचिता उथळे



नीलम रेटरेकर

गावावरही झाला असून, नागरिकांना  
उलट्या, डोळ्यांत जळजळ आणि श्वास  
कोंडल्यासारखा त्रास होत आहे.

पान ९ वर &gt;

## मॅनमार फर्टिलायझर 'प्रदूषण नियंत्रण' कडून सील

■ सांगली : वायू गळतीमुळे तीन कामगारांच्या मृत्यूस कारणीभूत ठरलेल्या शाळगाव (ता. कडेगाव) येथील मॅनमार फर्टिलायझर कंपनीला प्रदूषण नियंत्रण मंडळाने आज सील टोकले. केमिकलची सुरक्षित पद्धतीने विल्हेवाट लावून ही कंपनी पूर्ण बंद करावी, असे आदेशात म्हटले आहे. विभागीय अधिकारी जे. एस. हजारे यांनी आदेश काढले आहेत. दरम्यान, कंपनीने औद्योगिक सुरक्षा मान्यता घेतली नव्हती, असे स्पष्ट झाले आहे. त्यामुळे या प्रकरणाची जिल्हाधिकार्यांनी गंभीर दखल घेतली आहे. त्याची स्वतंत्र चौकशी केली जाणार असल्याचे सांगण्यात आले. केमिकलचा प्रभाव कायम असल्याने आज सकाळी पथकाने पुन्हा पाहणी केली. त्यानंतर ही कार्यवाही केल्याचे उपप्रादेशिक अधिकारी श्री. किल्लेदार यांनी 'सकाळ'ला सांगितले.

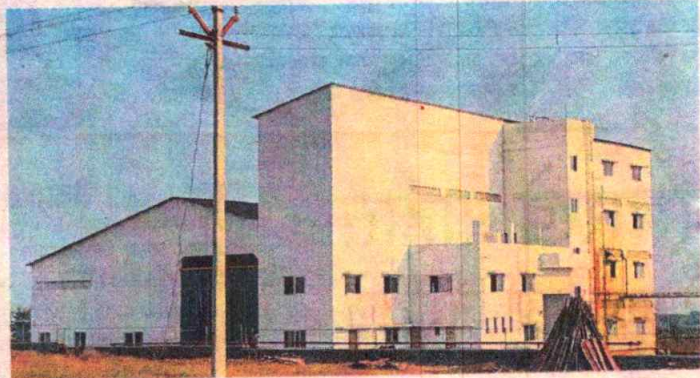
# वायू गळतीतील मृतांची संख्या तीन

> पान ९ वरून

बोंबळेवाडी एमआयडीसीमध्ये दोन वर्षांपूर्वी मॅनमार फर्टिलायझरही कंपनी सुरू झाली आहे. काल सायंकाळी साडेसहा वाजता या कंपनीतील टाकीतून विपारी वायू गळती झाली. त्यामुळे कंपनीतील तसेच एमआयडीसीतील आणि जवळच्या वस्तीवरील लोकांना त्रास सुरू झाला. अनेकजण बेशुद्ध पडले. यामुळे त्यांना तातडीने कन्हाड येथील खासगी रुग्णालयात दाखल केले. या दुर्घटनेत सुचिता राजेश उथळे (वय ४५, रा. येतगाव, ता. कडेगाव) नीलम मारुती रेटरेकर (३५, रा. मसूर ता. कन्हाड, जि. सातारा), किशोर तात्यासो सापकर (४०, रा. बोंबळेवाडी, ता. कडेगाव) यांचा मृत्यू झाला. ९ जण गंभीर असून त्यांच्यावर कन्हाड येथे उपचार सुरू आहेत. विपारी वायूमुळे बेशुद्ध पडलेले तीन कामगार आणि सहा नागरिक गंभीर आहेत. घटनास्थळी तत्काळ मदत कार्य सुरू करण्यात आले आहे.

**कदम, देशमुख यांची भेट**

आमदार डॉ. विश्वजित कदम यांनी घटनास्थळी भेट दिली. कन्हाड येथील रुग्णालयात रुग्णांची विचारपूस केली. उपाययोजनाबाबत प्रशासनास निर्देश दिले. माजी आमदार पृथ्वीराज



कडेगाव : दुर्घटना झालेली मॅनमार फर्टिलायझर कंपनी.

देशमुख, भाजप नेते संग्रामसिंह देशमुख यांनी देखील घटनास्थळी भेट देऊन परिस्थितीचा आढावा घेतला आणि मदतीसाठी आवश्यक ती पावले उचलली.

**ग्रामस्थ आक्रमक**

बोंबळेवाडी एमआयडीसी दुर्घटनेत केमिकल कंपनीतील दुर्घटनेनंतर आक्रमक झालेल्या बोंबळेवाडी, शाळगाव येथील ग्रामस्थांनी एमआयडीसीतील केमिकल कंपन्यांमध्ये जाऊन कंपनी तत्काळ बंद करण्याची जोरदार मागणी

केली. ग्रामस्थांची आक्रमक भूमिका पाहून उद्योजकांनी आज सर्व कंपन्या बंद ठेवल्या.

**दुसऱ्या दिवशीही वायू गळतीचा उग्र वास**

काल गुरुवारी घडलेल्या घटनेनंतरही घटनास्थळी वायू गळतीचा उग्र वास आज दिवसभर कायम होता. दुर्घटनेनंतर शाळगाव, बोंबळेवाडी आदी परिसरातील लोकांना मोठ्या प्रमाणात त्रास झाला. अनेक लोक किरकोळ त्रासामुळे कडेगावसह व अन्य ठिकाणी दवाखान्यात उपचार घेत आहेत.



मे. मंनमार इंडस्ट्रीज. प्लॉट नं. 30. पुर, शाळगाव एम.आम.डी. रू.  
ला. कडेगाव. जि. सांगली या उद्योगामध्ये स्फोट झालेबाबतची  
माहिती श्री. विजय मुळीक, उपसरपंच शाळगाव मॉन्चेकडून  
भ्रमणशक्ती प्राण शाल्याच्या क्रुशंगाने दिनांक 29/09/2028 व  
22/09/2028 रोजी धटनास्थळी पाहणी करण्यात आली. पाहणी  
दरम्यान खालील बाबी निदर्शनास आल्या:-

- 1) सदर उद्योगामध्ये वॉटर सेल्युल फर्टिलायझरचे उत्पादन घेऊन  
असल्याबाबत उद्योगा प्रगतिनेष्टी यांनी भ्रमणशक्ती द्वारे सांगितले.
- 2) सदर उत्पादन करण्याकरीता उद्योगाने म.प्र.नि. मंडळाकडून संमेली  
पर घेतल्याने दिखून येत नाही.
- 3) उत्पादन प्रक्रियेमध्ये स्फोट होऊन ट्रायक्लोरो इथिलीन या रसायनाचा  
विराज झालेमुळे उद्योगातील कामगार व आसपासचे परिसरातील  
नागरिक जरी एकूण 99 लोकांना रास शाल्यामुळे दवाखान्यात दाखल  
केले असून त्यापैकी 3 लोक मयत झालेचे पोलिसांकडून सांगितले.  
तेलेचे सहाय्यक संचालक, औद्योगिक सुरक्षा व आरोग्य संचालनालय  
मॉन्चेकडून समजले.

Warbad  
सावित्र हादबड  
क्षेत्र अधिकारी  
म.प्र.नि. मंडळ  
सांगली

MP  
जयदीप कुंभार  
क्षेत्र अधिकारी  
म.प्र.नि. मंडळ  
सांगली

MP  
विद्यासागर किल्लेरा  
उप-परिसरिक अधिकारी  
म.प्र.नि. मंडळ, सांगली

	<p style="text-align: center;"><b>महाराष्ट्र औद्योगिक विकास महामंडळ</b> (महाराष्ट्र शासन अंगिकृत) प्रादेशिक अधिकारी यांचे कार्यालय, उदयग भवन, म.औ.वि.महामंडळ, सरस्वती नगर, विश्रामबाग, सांगली - ४१६ ४१५. फोन नं. ०२३३-२६७०५९४, E-mail :- rosangli @midcindia.org</p>	
---	--	---

जा.क्र./प्राअसां/मऔविम/ शाळगांव/ ए-५३/ I- 85५10 /२०२४ दिनांक-२२/११/२०२४

प्रति,

मा. उपप्रादेशिक अधिकारी,

✓ महाराष्ट्र प्रदुषण नियंत्रण मंडळ,  
सांगली.

FTS - ००९९		
2024	11	25

विषय :- शाळगांव-बोंबाळेवाडी औद्योगिक क्षेत्र.....


भूखंड क्र ए-५३ क्षेत्र ३५०० चौ.मी.

संदर्भ :- स्थानिकाकडून व स्थानिक प्रशासनाकडून भूखंड क्र ए-५३ फॅक्टरीमध्ये झालेल्या  
वायूगळतीबाबत या कार्यालयास दुरध्वनी संदेशानुसार.....

महोदय,

संदर्भकित विषयान्वये श्री मंदार नलावडे, प्रोप्रा मे. मॅनमार इंडस्ट्रीज यांना Agro Chemical Synthesis & Formulation, Aromatic & Perfumery Chemicals या प्रयोजनासाठी शाळगांव बोंबाळेवाडी औद्योगिक क्षेत्रामधील भूखंड क्र. ए-५३ क्षेत्रफळ ३५०० चौ.मी. दिनांक २८.०८.२०२१ रोजी जाहिरातीद्वारे अटी शर्तीसह वाटप करण्यात आलेला आहे. भूखंडाचा ताबा दिनांक २१.१०.२०२१ रोजी देण्यात आलेला आहे तसेच भूखंडाचा प्राथमिक करारनामा दिनांक २१.१०.२०२१ रोजी कार्यान्वित करण्यात आलेला आहे. सदरहु करारनामा मध्ये Second Schedule मधील मुद्या क्र ४ नुसार जल प्रदुषण ॲक्ट १९७४ व वायु प्रदुषण ॲक्ट १९८१ नुसार पर्यावरण विभाग व महाराष्ट्र प्रदुषण नियंत्रण मंडळाने वेळोवेळी निर्गमित केलेल्या सुचनांचे व बांधकाम पूर्ण करुन उत्पादन सुरु करण्यापुर्वी No Objection Certificate घेणे बंधनकारक आहे असे नमुद आहे. भूखंडाचा मुदत पुर्व अंतिम करारनामा ०१.११.२०२२ रोजी कार्यान्वित करण्यात आलेला आहे. दिनांक १८.०८.२०२३ रोजी बांधकामपूर्णत्वाचा दाखला प्राप्त केलेला आहे. (FSI ६८.२०) व उत्पादन चालू आहे.

संदर्भिय विषयान्वये दि. २१.११.२०२४ रोजी सायंकाळी ६.३० च्या दरम्यान शाळगांव बोंबाळेवाडी औद्योगिक क्षेत्रामध्ये सदर फॅक्टरीमध्ये उत्पादन चालू असताना वायू गळती झाल्याचे स्थानिकांनी कळविले व सदयस्थितीमध्ये एका महिला कामगाराचा उपचारा दरम्यान मृत्यू झाल्याचे निदर्शनास आले आहे. याबाबत सदर उदयोगाला Consent to Establish व Consent to Operate व इतर आवश्यक परवानग्या आपल्या कार्यालयाकडून देणे आले असल्यास त्याची ही प्रत या कार्यालयास देण्यात यावी तसेच सदर परवानग्या घेतल्या नसल्यास आपल्या विभागाच्या तरतुदी नुसार पुढील कारवाई करण्यात यावी व सदर कारवाईची प्रत या कार्यालयास देणेबाबत विनंती आहे.

  
 प्रादेशिक अधिकारी,  
 म.औ.वि. महामंडळ, सांगली.

प्रत-

१. मा. जिल्हाधिकारी, सांगली यांना माहितीसाठी सविनय सादर.
२. मा. पोलिस अधिक्षक, सांगली यांना माहितीसाठी सविनय सादर.
३. मा. उपमुख्य कार्यकारी अधिकारी-२, मऔविम मुंबई-९३ यांना माहितीसाठी सविनय सादर.
४. मा. उपविभागीय अधिकारी, कडेगांव यांना माहितीसाठी व पुढील कार्यवाहीसाठी सविनय सादर.
५. मा. पोलिस निरिक्षक, कडेगांव यांना माहितीसाठी व पुढील कार्यवाहीसाठी सविनय सादर.



**20**  
**Maharashtra Pollution Control Board**

Annexure - Y

**महाराष्ट्र प्रदूषण नियंत्रण मंडळ**

**Submitted to :** SRO-Sangli, 300/2 , Udyog Bhavan , Near Government Rest House , Vishrambaug , Sangli - 416 416

**Undertaking to be Submitted by Industry Falling Under 'white' Category**

To :The Member secretary,  
Maharashtra Pollution Control Board  
Sion, Mumbai.

**Sub: Undertaking about our industry being under 'white' category.**

Ref: 1. Modified direction of C.P.C Board for categorization of industries under Red/Orange/Green & White category dtd. 07/03/2016

Sir,  
We are submitting undertaking towards establishment & operation of our industry falling under 'white' category as per C.P.C Board's modification directions dtd. 07/03/2016 for categorization of industries under Red/Orange/Green & White category  
We hereby undertake that:

- 1. We will comply with the provisions of the water (Prevention & Control of Pollution) ACT, 1974; the Air (Prevention & Control of Pollution) ACT, 1981; the Water CESS Act ,1977 & the Environment Protection Act, 1986.**
- 2. We undertake to comply with any further direction issued by the M.P.C. Board and / or C.P.C. Board under the provision of the Water (Prevention & Control of Pollution) ACT, 1974; the Air (Prevention & Control of Pollution) ACT, 1981 & the Environment Protection Act, 1986**
- 3. We are submitting the details our activity as follows.**

**a) General Details of Industry**

<b>Name</b>	<b>Address</b>	<b>Industry Type:</b>
M/S MANMAR INDUSTRIES	PLOT NO. A-53 SHALGAON-BOMBALEWADI INDUSTRIAL AREA	W4 Bio fertilizer and bio-pesticides without using inorganic chemicals
<b>Pincode</b>	<b>District</b>	
415304	00000033	
<b>Taluka</b>	<b>Village</b>	
KADEGAON	BOMBALEWADI	
<b>Name of Proprietor</b>	<b>Name of Managing Director</b>	<b>Name of Managing Partner</b>
MANDAR NANDKUMAR NALAVADE	PROPRIETARY	PROPRIETARY
<b>Telephone</b>	<b>Mobile</b>	<b>Fax</b>
9975663801	8484099970	0
<b>Email</b>	<b>Pan Card</b>	
MANDARNALAVADE@GMAIL.COM	AEOPN8136L	

Capital Investment (Rs. in lacks);

150

Date of Establishment

Jan 1, 2021

Plot / Land Details: (in Meters)

Total Plot / Land Area

3500

Built Up Area

1400

Open Space Available

2100

Green Belt

Area covered under Green Belt in (Square Meters) No. of Tree Planted in Numbers

500

100

Name of Authority

R O MIDC SANGLI

License/Permit No

UDYAM-MH-30-0028530

b) Details of Product

Name of Product

Quantity / Month

1. P G R , MICRONUTRIANT

3000 TON/M

2. PROTEIN, HYDROLYSE

3000 TON/M

b) Details of ByProduct

Name of Byproduct

Quantity / Month

1. NA

0

c) Details of Water Budgeting

Purpose	Source	Water Consumption Quantity Ltrs/day	Effluent generaton Quantity Ltrs/day	Treatment	Mode of Disposal
Domestic	SHALGAON BOMBALEWADI INDUSTRIAL AREA	1.0	0.5	SEPTIC TANK MWILL BE PROVIDED	ON LAND FOR GARDENING
Process/Cooling/Boiler etc	0	0	0	OTHERS	0

d) Details of Water CESS (for Water Consumption ≥ 10,000 Ltrs. & Hazardous Waste generating

Cess Paid (Y / N)

No

Cess Returns filed upto period

Jan 1, 1900

Cess Paid upto period

Jan 1, 1900

e) Our industry does not have any process emissions, flue gas from boiler, D.G. Set or any sort of fugitive emission.

Source of Pollution	Fuel Consumption Ltrs/Hr	Stack attached to/D.G. Set Capacity	Height of Stack/Chimney	Details of Control Equipment Provided
Process	NA	NA	NA	NA
D.G. Set	NA	NA	NA	NA
Any Other Source	100 H P	ELECTRICITY	NA	NA

f) i) Our industry do not have any hazardous waste generated is defined in hazardous rules 2016

ii) Details of Non-hazardous Solid Waste Generation & its Disposal

Type of Waste

Quantity / Month

Mode of Disposal

1. NA

0

NA

g) Any Other Remarks (If Any)

NA

4. I / We further declare that the information furnished above is correct to the best of my / our knowledge.
5. I / We hereby submit that in case of any change from what is stated in this application in respect of products, a fresh intimation letter will be submitted in case of 'White' category products and in case of change in product falling in any other category i.e. Red, Orange, or Green category, a fresh application in prescribed format will be submitted in th board for obtaining Consent to Establish / Operate under the provisions of the water (Prevention & Control of Pollution) Act, 1981. Act, 1974; the Air (Prevention & Control of Pollution) Act, 1981.
6. I am duly authorized by the company to submit this intimation letter. In case of any misleading information / concealment of material facts or wrong information revealed by the Board, the Company will be liable for further necessary legal action.
7. The above self -certificate is true and correct to the best of my knowledge and belief and i have personally verified the above contents by perusal of all documents available with the company.
8. In case, the Board Officials during visit or scrutiny find that the products/ process are not falling under White category, we will submit our application for obtaining Consent from the Board.

**Place**

BOMBALEWADI

**Name**

MANDAR NANDKUMAR NALAVADE

**Date**

Dec 26, 2021

**Designation**

PROPRIETARY

**Receipt / Acknowledgement:**

The board has noted your intimation for "White Category" of your industry M/s  
**Address:** on the basis of undertaking given.

**\*\*This is auto generated receipt hence signature is not required.**

Annexure-VI

23  
**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

<p>Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. <b>E-mail:</b> <a href="mailto:rokolhapur@mpcb.gov.in">rokolhapur@mpcb.gov.in</a></p>	 <p>"Your Service is Our Duty"</p>	<p>Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: <a href="http://mpcb.mah.nic.in">http://mpcb.mah.nic.in</a></p>
---	---	--

No. MPCB/RO/KOP/CD/ FIS- 0110

Date: 22/11/2024,

To,  
**M/s. Manmar Industries,**  
Plot No. A-53, MIDC Shalgaon,  
Tal. Kadegaon, Dist. Sangli.

Sub: Closure Direction u/s 33A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous Waste (M & TM) Rules, 2016 as amended.

- Ref: 1. Complaint received from Shri Vijay Mulik, Deputy Sarpanh, Shalgaon on 21.11.2024.  
2. Visit of Board Officials 21.11.2024.  
3. Legal Action Proposal submitted by SRO Sangli vide no. MPCB-LEGAL\_ACTIONS- 221124005 on 22.11.2024.

.....  
**WHEREAS** you are operating your industry in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2016 as amended.

**AND WHEREAS**, it is mandatory on the part of industry to obtain Consent to Establish/Operate from the Maharashtra Pollution Control Board under u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

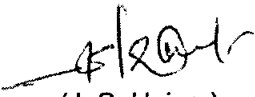
**AND WHEREAS**, it is also mandatory on your part to provide adequate water and air pollution control devices, so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provision of Environment (Protection) Act 1986.

**AND WHEREAS**, the Board office is in receipt of complaint as referred above 1 & the Board officer visited the unit on 21.11.2024 for investigation of said complaint as referred above 2. **AND WHEREAS**, SRO Sangli has submitted proposal for legal action against the industry due to following non-compliances:-

1. You have operating your industry without obtaining Consent to Establish & Operate from the Board.
2. During the manufacturing process Trichloro Ethylene was released due to blast in your plant causing damage to environment because of emissions.
3. You are operating your unit without provision of any air pollution control equipment & safety measures.
4. On 21.11.2024 due to blast in your plant 11 persons are injured & out of those two persons are passed away.

**AND WHEREAS** after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

**NOW, THEREFORE** in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act, 1981, I, J.S. Hajare, Regional Officer of the Board at Kolhapur hereby direct you to stop the manufacturing activity forthwith by taking all safety measures to avoid further damage to the surrounding environment and inform the same to this office immediately. The competent authorities are directed to disconnect the water/electricity supply to your unit immediately, which may please be noted.

  
(J. S. Hajare)  
Regional Officer, Kolhapur

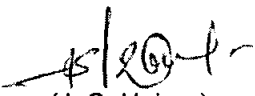
**Copy for information & necessary action:-**

1. The Superintending Engineer, MSEDCL Ltd. Sangli, Dist. Sangli.
2. The Executive Engineer/Dy. Engineer, MSEDCL Ltd., Kadegaon Division, Tal. Kadegaon, Dist. Sangli.

-They are directed to disconnect electricity supply of aforesaid unit immediately till further orders and report the compliance accordingly.

3. The Executive Engineer/Dy. Engineer, MIDC Shalgaon, Tal. Kadegaon, Dist. Sangli.

-They are directed to disconnect Water supply of aforesaid unit immediately till further orders and report the compliance accordingly

  
(J. S. Hajare)  
Regional Officer, Kolhapur

**Copy submitted for favour of information to:**

1. The Member Secretary, M.P.C. Board, Mumbai.
2. Joint Director (APC), M.P.C. Board, Mumbai.

**Copy for information:**

Law Officer, M.P.C. Board, Mumbai.

**Copy to:**

Sub-Regional Officer, M.P.C. Board, Sangli.

- He is directed to serve the direction to the unit and The Executive Engineer/Dy. Engineer, Kadegaon Division MSEDCL Ltd, Dist. Sangli and The Executive Engineer/Dy. Engineer, MIDC Shalgaon, Tal. Kadegaon, Dist. Sangli and keep vigilance and report the compliance accordingly.

Annexure-VII

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

<b>Tel. No. (0231) 2652952,</b> <b>2660448</b> <b>Fax No. (0231) 2652952.</b> <b>E-mail:</b> <b><a href="mailto:rokolhapur@mpcb.gov.in">rokolhapur@mpcb.gov.in</a></b>	 "Your Service is Our Duty"	<b>Udyog Bhavan,</b> <b>Near Collector Office,</b> <b>Kolhapur - 416 003.</b> <b>Website:</b> <b><a href="http://mpcb.mah.nic.in">http://mpcb.mah.nic.in</a></b>
--	---	--

No. MPCB/RO/KOP/Direction/FTS-0277

Date: 22/11/2024

To,  
M/s. Manmar Industries,  
Plot No. A-53, MIDC Shalgaon,  
Tal. Kadegaon, Dist. Sangli.

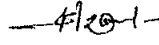
Sub: Direction to dispose Hazardous Waste generated due to blast u/s 33A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous Waste (M & TM) Rules, 2016 as amended.

- Ref: 1. Complaint received from Shri Vijay Mulik, Deputy Sarpanh, Shalgaon on 21.11.2024.  
2. Visit of Board Officials 21.11.2024.  
3. Legal Action Proposal submitted by SRO Sangli vide no. MPCB-LEGAL\_ACTIONS- 221124005 on 22.11.2024.  
4. Closure Direction issued on 22.11.2024.

.....  
**WHEREAS** you are operating your industry in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2016 as amended.

**AND WHEREAS**, this office has issued Closure Direction vide above reference 4 u/s 33A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous Waste (M & TM) Rules, 2016 as amended.

**NOW THEREFORE**, in continuation to that you are hereby directed to dispose all hazardous waste & waste generated due to blast in scientific manner with all safety measures at designated common hazardous waste disposal site immediately as well as you are directed to submit the report as per the Hazardous Waste (M & TM) Rules, 2016 to this office.

  
(J. S. Hajare)  
Regional Officer, Kolhapur

**Copy submitted for favour of information to:**

1. The Member Secretary, M.P.C. Board, Mumbai.
2. Joint Director (APC), M.P.C. Board, Mumbai.

**Copy for information:**

Law Officer, M.P.C. Board, Mumbai.

**Copy to:**

Sub-Regional Officer, M.P.C. Board, Sangli.

- He is directed to take necessary follow-up that all existing hazardous waste generated due to blast should be disposed at hazardous waste site & report it accordingly.

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

**FIRST INFORMATION REPORT**

(Under Section 173 B.N.S.S)

प्रथम खबर अहवाल

(कलम बी एन एस एस १७३ च्या अंतर्गत)

1. District (जिल्हा): सांगली

P.S.(ठाणे): कडेगांव

FIR No.(प्रथम खबर क्र.): 0237

Year (वर्ष): 2024

Date and Time of FIR (प्र. ख. दिनांक आणि वेळ): 22/11/2024 20:53

S.No. (अ.क्र.)	Acts (अधिनियम)	Sections (कलम)
1	भारतीय न्याय संहिता (बी एन एस), 2023	105
2	भारतीय न्याय संहिता (बी एन एस), 2023	110
3	भारतीय न्याय संहिता (बी एन एस), 2023	270
4	भारतीय न्याय संहिता (बी एन एस), 2023	286
5	भारतीय न्याय संहिता (बी एन एस), 2023	3(5)

3. (a) Occurrence of offence (गुन्हाची घटना):

1. Day(दिवस): गुरुवार

Date From (दिनांक पासून): 21/11/2024

Time Period (कालावधी): पहर 6

Date To (दिनांक पर्यंत): 21/11/2024

Time From (वेळेपासून): 18:15 बजे

Time To (वेळेपर्यंत): 18:15 बजे

(b) Information received at P.S. (माहिती मिळालेले पोलीस ठाणे):

Date (दिनांक): 22/11/2024

Time (वेळ): 20:53 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (नोंद क्र.): 017

Date &amp; Time (दिनांक आणि वेळ): 22/11/2024 20:53 बजे

4. Type of Information (माहितीचा प्रकार): लेखी

5. Place of Occurrence (घटनास्थळ):

1.(a) Direction and distance from P.S.(पोलीस ठाण्यापासून दिशा व अंतर):

उत्तर, 18 किमी

Beat No. (बिट क्र.):

(b) Address (पत्ता): MIDC गट नं A53, बोंबाळेवाडी, कडेगांव

(c) In case, outside the limit of this Police Station, then

(या पोलीस ठाण्याच्या हद्दीबाहेर असल्यास):

Name of P.S.(पोलीस ठाण्याचे नाव):

District(State) (जिल्हा(राज्य)):

**6. Complainant / Informant (तक्रारदार/माहिती देणारा):**

- (a) Name (नाव): विद्यासागर विलासराव किल्लेदार  
 (b) Father's/Husband's Name (वडील / पती चे नाव):  
 (c) Date/Year of Birth (जन्म तारीख/वर्ष): 1974  
 (d) Nationality (राष्ट्रीयत्व): भारत  
 (e) UID No. (यु.आय.डी. क्र.):  
 (f) Passport No. (पारपत्र क्र.):  
 Date of Issue (दिल्याची तारीख):  
 Place of Issue (दिल्याचे ठिकाण):  
 (g) ID details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) ओळखपत्र विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पॅन कार्ड)

S.No. (अ.क्र.)	ID Type (ओळखपत्राचा प्रकार)	ID Number (ओळखपत्राचा क्रमांक)
1		

**(h) Address (पत्ता):**

S.No. (अ.क्र.)	Address Type (पत्त्याचा प्रकार)	Address (पत्ता)
1	वर्तमान पत्ता	यादववाडी उचगाव, करवीर, कोल्हापुर, महाराष्ट्र, भारत
2	स्थायी पत्ता	यादववाडी उचगाव, करवीर, कोल्हापुर, महाराष्ट्र, भारत

- (i) Occupation (व्यवसाय): नोकरी  
 (j) Phone number (फोन नं.):  
 Mobile (मोबाइल नं.): 91-9422426100

**7. Details of known/suspected/unknown accused with full particulars (माहित असलेल्या /संशयीत/अनोळखी आरोपीचा संपूर्ण पत्ता):**

S.No. (अ.क्र.)	Name (नाव)	Alias (उर्फनाव)	Relative's Name (नातेवाईकाचे नाव)	Present Address (वर्तमान पत्ता)
1	नदकुमार जगन्नाथ नलवडे			1. मसूर, कराड, कडेगाव, सांगली, महाराष्ट्र, भारत
2	मदार नदकुमार नलवडे			1. मसूर, कराड, कोल्हापुर, महाराष्ट्र, भारत

**8. Reasons for delay in reporting by the complainant/informant (तक्रारदार/माहिती देणा-याकडून तक्रार करण्यातील विलंबाची कारणे):****9. Particulars of properties of Interest (संबंधीत मालमत्तेचा तपशील):**

S.No. (अ.क्र.)	Property Category (मालमत्ता वर्ग)	Property Type (मालमत्ता प्रकार)	Description (वर्णन)	Value (in Rs/-) (मुल्य (रु.
----------------	-----------------------------------	---------------------------------	---------------------	-----------------------------

10 Total value of property (In Rs/-)  
(चोरीस गेलेल्या मालमत्तेचे एकूण मुल्य (रु. मध्ये)):

11. Inquest Report / U.D. case No., if any  
(इन्क्वेस्ट अहवाल/ अकस्मात मृत्यु प्रकरण क्र., जर असल्यास):

S.No. (अ.क्र.)	UIDB Number (यु.आय.डी.बी.क्र.)
-------------------	-----------------------------------

12. First Information contents (प्रथम खबर हकीकत):

वर्दीजबाब दिनांक 22/11/2024

मी विद्यासागर विलासराव किल्लेदार वय 50 वर्ष, व्यवसाय नोकरी, उपप्रादेशीक अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ सांगली, रा. यादववाडी उचगांव, ता. करवीर, जि. कोल्हापूर मो.नं. 9422426100

समक्ष पोलीस ठाणे त हजर राहून लिहून देतो वर्दीजबाब की, मी वरील प्रमाणे असून वरील ठिकाणी घरी मी कुटूंबासमवेत राहणेश आहे. मी महाराष्ट्र प्रदुषण नियंत्रण मंडळ सांगली येथे उपप्रादेशीक अधिकारी म्हणून मी ऑगस्ट 2024 पासून कार्यरत आहे. आमचे कार्यालयामधील सर्व प्रकारचे उद्योगांना संमतीपत्र देत असतो. तसेच उद्योगांची पाहणी करून प्रदुषण नियंत्रणेची तपासणी करणे अशी कामे केली जातात.

दिनांक 21/11/2024 रोजी सायंकाळी 06.15 वा.चे सुमारास विजय मुळीक उपसरपंच शाळगांव यांचा आमचे क्षेत्राधिकारी जयदीप कुंभार यांचा मो.नं. 9623548254 यावरती टेक्स मैसेज आला त्यामध्ये त्यांनी आम्हास बोंबाळेवाडी MIDC प्लॉट नं. A53 मध्ये असलेल्या मॅनमार इंडस्ट्रीज या कंपनीमध्ये वायुगळती झाली असलेबाबत कळविले. त्याप्रमाणे मी व आमचे क्षेत्राधिकारी जयदीप कुंभार असे तात्काळ सांगली येथून बोंबाळेवाडी MIDC येथे दाखल झालो. तेव्हा तेथे औद्योगीय सुरक्षा व आरोग्य संचनालय सांगली यांचेकडील प्रवीण बोंडर सहा. संचालक हे उपस्थित होते. तेव्हा आसपासचे गावातील लोक व सरपंच, उपसरपंच, पोलीस असे हजर होते. आम्ही मॅनमार इंडस्ट्रीज या कंपनीचे नोंदनी बाबतची दस्त ऐवजाची पडताळणी केली असता सदर कंपनी मालक यांनी आमचे कार्यालयाकडील कोणत्याही प्रकारची परवानगी घेतली नसल्याचे दिसून आले. त्यानंतर तेथे उपस्थित लोकांचेकडून आम्हास सदरची मॅनमार इंडस्ट्रीज ही कंपनी नंदकुमार जगन्नाथ नलवडे व त्यांचा मुलगा मंदार नंदकुमार नलवडे रा. मसूर ता. कराड, जि. सातारा यांचे मालकीची असल्याचे समजून आले. तसेच सदर कंपनीमध्ये वायुगळती झालेली असून त्यामध्ये 10 ते 12 लोक जखमी झाले असल्याचे समजून आले. परंतु सदरची वेळ ही रात्रीची असल्याने व सुरक्षेची उपकरणे उपलब्ध नसल्याने सदर उद्योगामध्ये जावून पाहणी करता आली नाही. तेव्हा प्रवीण बोंडर सहा. संचालक औद्योगीक सुरक्षा व आरोग्य संचनालय सांगली यांनी उदईक रोजी सर्व कीट व टिम सह येवून पाहणी करणेबाबत कळविले. त्यानंतर जिल्हा आपत्ती व्यवस्थापन समितीकडील श्री. नदाफ यांनी तेथील सर्व उपस्थितीत लोकांना प्राथमिक सुरक्षेबाबत माहिती देवून आम्ही सर्वजन सांगली येथे निघून गेलो.

आज दिनांक 22/11/2024 रोजी आम्ही पुन्हा औद्योगीक सुरक्षा व आरोग्य संचनालय सांगली यांचेकडील पथकासह बोंबाळेवाडी MIDC गट नं. A53 मध्ये असलेल्या मॅनमार इंडस्ट्रीज येथे भेट देवून पाहणी केली. त्यावेळी आम्हास तेथे कंपनीमधील काचेचा कंडेसर फुटल्याने त्यातून केमिकल बाहेर येवून त्याद्वारे वायुगळती झाले असल्याचे समजून आले. तेव्हा आम्ही सदर कंपनीचे मालक यांचेकडे चौकशी केली असता त्यांनी आम्हास सदर ठिकाणी ट्रायक्लोरो इथिलीन गॅस असल्याचे सांगितले. त्यानंतर औद्योगीक सुरक्षा व आरोग्य संचनालय सांगली यांचेकडील पथकाने सदर ठिकाणचे नमुने तपासणीकरीता घेतलेले आहेत. तसेच सदर कंपनी मालक यांनी आमचे कार्यालयाकडील परवानगी न घेता उद्योग सुरू केल्याने सदर कंपनीमधील उद्योग बंद होणेबाबत आम्ही महाराष्ट्र प्रदुषण नियंत्रण मंडळ प्रादेशीक कार्यालय कोल्हापूर येथे पत्रव्यवहार केला असून त्याप्रमाणे प्रादेशीक कार्यालयाकडून तसे आदेश जारी करण्यात आलेले आहेत.

बोंबाळेवाडी येथे उपस्थित नागरीकांचे तसेच सरपंच, उपसरपंच, पोलीस पाटील यांचेकडून सदर कंपनीमध्ये दिनांक 21/11/2024 रोजी सायंकाळी 06.15 वा.चे सुमारास वायु गळती झालेने इसम नांमे 1) गणेश सर्जेराव माने वय. 37 वर्षे, रा. बोंबाळेवाडी, 2) माधुरी हेमंत पूजारी वय. 45 वर्षे, रा. बोंबाळेवाडी, 3) हेमंत वामन पूजारी वय. 47 वर्षे, रा. बोंबाळेवाडी, 4) सायली वामन पूजारी वय. 22 वर्षे, रा. बोंबाळेवाडी, 5) शुभम अर्जुन यादव वय. 30 वर्षे, रा. शाळगांव, 6) प्राजक्ता पोपट मुळीक वय. 24 वर्षे, रा. शाळगांव, 7) वरद पोपट मुळीक वय. 07 वर्षे रा. शाळगांव, 8) अजित विजय कांभीरे वय. 27 वर्षे, रा. मसूर, 9) मंदार नंदकुमार नलवडे वय. 39 वर्षे, रा. मसूर,

10) सुचित्रा राजेश उथळे वय. 45 वर्ष, रा.येतगांव, 11) निलम मारुती रेठरेकर वय. 26 वर्ष, रा.मसूर, 12) किशोर तात्यासो सापकर वय.38 वर्ष, रा.बोंबाळेवाडी असे कंपनीमधील कामगार व आजुबाजूचे रहिवाशी इसम जखमी झाले असून त्यांना उपचाराकरीता कराड येथे सिध्दीविनायक, सह्याद्री, कृष्णा हॉस्पिटल येथे दाखल करण्यात आले असल्याचे तसेच त्यापैकी 1) सुचित्रा राजेश उथळे वय. 45 वर्ष, रा.येतगांव, 2) निलम मारुती रेठरेकर वय. 26 वर्ष, रा.मसूर, 3)किशोर तात्यासो सापकर वय.38 वर्ष, रा.बोंबाळेवाडी यांचा उपचारादरम्यान मृत्यू झाला असल्याचे समजले आहे. त्यानंतर आम्ही आज रोजी सदर घडले प्रकाराबाबत तक्रार देणेकरीता पोलीस ठाणेस आलो आहे.

तरी नंदकुमार जगन्नाथ नलवडे व त्यांचा मुलगा मंदार नंदकुमार नलवडे रा.मसूर ता.कराड, जि.सातारा यांनी त्यांची मॅनमार इंडस्ट्रीज ही कंपनी महाराष्ट्र प्रदुषण नियंत्रण मंडळ सांगली यांचेकडील परवाना न घेता त्यामध्ये उत्पादन घेवून ते घेत असताना वायू गळती होवून त्यामध्ये जीवीत हानी होवू शकते याची जाणीव असताना त्याबाबत सुरक्षीची काहीएक उपाययोजना न करता हेतुपुरस्पर कंपनी चालू केली असून सदर कंपनीमध्ये दिनांक 21/11/2024 रोजी सायंकाळी 06.15 वा.चे सुमारास उत्पादन करीत असताना कंपनीमधील काचेचा कंडेसर फुटल्याने त्यातून केमिकल बाहेर येवून त्याद्वारे वायुगळती झाल्याने त्याचा त्रास होवून मयत नामे 1) सुचित्रा राजेश उथळे वय. 45 वर्ष, रा.येतगांव, 2) निलम मारुती रेठरेकर वय. 26 वर्ष, रा.मसूर, 3)किशोर तात्यासो सापकर वय.38 वर्ष, रा.बोंबाळेवाडी यांचा मृत्यू घडवून आणणेस तसेच इतर 1) गणेश सजेराव माने वय.37 वर्ष, रा. बोंबाळेवाडी, 2) माधुरी हेमंत पूजारी वय. 45 वर्ष, रा.बोंबाळेवाडी, 3) हेमंत वामन पूजारी वय. 47 वर्ष, रा. बोंबाळेवाडी, 4) सायली वामन पूजारी वय. 22 वर्ष, रा.बोंबाळेवाडी, 5) शुभम अर्जुन यादव वय. 30वर्ष, रा. शाळगांव, 6) प्राजक्ता पोपट मुळीक वय.24 वर्ष, रा.शाळगांव, 7) वरद पोपट मुळीक वय. 07 वर्ष रा.शाळगांव, 8) अजित विजय कांभीरे वय. 27 वर्ष, रा.मसूर, 9) मंदार नंदकुमार नलवडे वय. 39 वर्ष, रा.मसूर यांना गंभीर जखमी केले आहे. म्हणून माझी कंपनीचे मालक नंदकुमार जगन्नाथ नलवडे व त्यांचा मुलगा मंदार नंदकुमार नलवडे रा.मसूर ता.कराड, जि.सातारा यांचेविरुद्ध सदोष मनुष्यवध द सदोष मनुष्यवधाबाबतचा प्रयत्न केल्याबाबतचा तक्रार आहे.

13. **Action taken:** Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (केलेली कारवाई: बाब क्र.२ मध्ये नमूद केलेल्या कलमान्वये वरील अहवालावरून अपराध घडल्याचे.)

(1) **Registered the case and took up the investigation:**

(प्रकरण नोंदविले आणि तपासाचे काम हांती घेतले):

SANGRAM Atmaram SHEWALE(I (Inspector)) /

or (किंवा)

(2) **Directed (Name of I.O.)** (तपास अधिका-याचे नाव):

**Rank (पद):**

**No.(क्र.):**

**to take up the Investigation** (ला तपास करण्याचे अधिकार दिले) or (किंवा)

(3) **Refused Investigation due to** (ज्या कारणामुळे तपास करण्यास नकार दिला):

or (ज्या कारणामुळे तपास करण्यास नकार दिला)

**(4) Transferred to P.S.**

(गुन्हा दुसरीकडे पाठविला असल्यास त्या पोलीस ठाण्याचे नाव):

**District (जिल्हा):**

**on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .**

**F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.** (प्रथम खबर तक्रारदाराला/खबरीला वाचून दाखविली, बरोबर नोंदविली असल्याचे त्याने मान्य केले आणि तक्रारदाराला/खबरीला खबरीची प्रत मोफत दिली.)

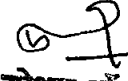
**R.O.A.C.(आर. ओ .ए .सी.)**

**14 Signature/Thumb impression of the complainant / informant.**

(तक्रारदाराची/खबर देणा-याची सही/अंगठा):

**15. Date and time of dispatch to the court**

(न्यायालयात पाठवल्याची तारीख व वेळ):

  
पोलीस स्टेशन ऑफिसर  
उत्तरेणंद पोलीस ठाणे

**Signature of Officer in charge,  
Police Station**

(ठाणे प्रभारी अधिका-याची स्वाक्षरी)

**Name (नाव):** SANGRAM Atmaram

**Rank(पद):** I (Inspector)

**No.(सं.):** 16101000450SASM800



महाराष्ट्र शासन  
( कामगार विभाग )

औद्योगिक सुरक्षा व आरोग्य संचालनालय

स.नं. ३००/२, उद्योगभवन, विश्रामबाग, सांगली ४१६४१५

दुरध्वनीनं. ०२३३ २६७२३५९ Email. - dydish.san-mh@gov.in

क्र.उसंऔसुवआसां/अपघात/ 1174-1177/२०२४

दिनांक:- ०२/१२/२०२४

प्रति,

✓ वि. वि. किल्लेदार  
उप प्रादेशिक अधिकारी,  
महाराष्ट्र प्रदुषण नियंत्रक मंडळ,  
उदयोगभवन, सांगली.

0224  
12 02

2 DEC 2024

विषय :- फॅक्टरीमधील असलेल्या धोकादायक रसायन केमिकलची तात्काळ विल्हेवाट लावणेबाबत.

संदर्भ :- आपले जा क्र. उप्राकासां/ तांशा/२४११२८-FTS-०२१५, दि २८/११/२०२४ रोजीचे या कार्यालयास प्राप्त पत्र

महोदय,

उपरोक्त संदर्भिय पत्र या कार्यालयास दिनांक २८/११/२०२४ रोजी प्राप्त झाले . दिनांक २१/११/२०२४ रोजी म्यानमार इंडस्ट्रीज या कारखान्यात रिअॅक्टरवरील कॅन्डेसर फुटुन कारखान्यात व आसपासच्या परिसरात वायुगळती झाली. सदर अपघाताची या कार्यालयामार्फत सविस्तर चौकशी सुरु असून चौकशी दरम्यान नोंदविणेत आलेल्या जबाबानुसार कारखान्यातील रिअॅक्टरवरील कॅन्डेसर फुटुन सदर अपघात झालेला आहे. त्या रिअॅक्टर मधील रसायनाचा नमुना खाजगी प्रयोगशाळेतून तपासला असता त्यामध्ये DCAC- Dichloro Acetyl Chloride, DCA- Dichloro Acetic Acid असलेचे आढळून आले आहे. सदर रिअॅक्टरमध्ये अंदाजे २ टन ऐवढे मटेरिअल असून सदर मटेरिअल हे Hazardous Waste आहे असे कार्यालयाचे मत आहे.

उपरोक्त मटेरिअल हे Hazardous असलेमुळे त्याचे सॅम्पल आले स्तरावर Analysis करुन त्यातील घटक आपल्या आखत्यारित्यातील शासकीय मान्यता प्राप्त Laboratory व्दारे प्रमाणित करुन घेणे आवश्यक आहे . सदर मटेरिअल हे Hazardous Waste असलेमुळे Hazardous and other Wastes (Management and Transboundary Movement) Rule , २०१६ च्या Chapter V अन्वये योग्य ती कार्यवाही आपले स्तरावर करुन त्याचा अहवाल मा.जिल्हाधिकारी ,सांगली, मा. पोलीस अधिक्षक ,सांगली तसेच या कार्यालयास देण्यात यावा हि विनंती.

आपला विश्वासू,

*Sondore*  
(प्र. अ.बोंदर)

सहाय्यक संचालक

औद्योगिक सुरक्षा व आरोग्य, सांगली

श्री कुंभार  
नवीत सांगली ०२१  
2/12

प्रत :- १. मा जिल्हाधिकारी, सांगली यांना सविनय सादर.

२. मा.पोलास अधिक्षक ,सांगली यांना सविनय सादर.

३. मा.उपप्रादेशिक अधिकारी , महाराष्ट्र औद्योगिक विकास महामंडळ,सांगली यांना सविनय सादर.

Rakesh Mishra &lt;rakesh.mishra@smsl.co.in&gt;

Reply

Reply all

Forward

Fri 12/6/2024 4:42 PM

To: SRO Sangli

Cc: RO Kolhapur; dydish.san-mh@gov.in; 'Ila Tiwari' &lt;ila.tiwari@smsl.co.in&gt;; 'Asif Hussain' &lt;asif.hussain@smsl.co.in&gt;

Dear Sir,

As instructed regarding the Gas leakage accident that occurred at Manmar Industries MIDC Shalgaon, Tal. Kadrgaon, Dist. Sangli, MEPL lab team (Lab In charge and chemist) had visited the Industry (M/s Manmar Industries, plot No. A-53 Shalgaon MIDC, Sangali.) on 03.12.2024 and Collected two samples of material where the actual incident happened. We have analysed some basic parameter of both samples and results are presented as below:

**1. First Sample:**

- Colour : Colourless
- Physical state: Liquid
- pH : <1, (Strong Acidic)
- Chloride: 446670 mg/l
- Reactivity: Reactive, highly reactive with moisture & air

**2. Second Sample:**

- Colour : Brownish
- Physical state: Liquid
- pH : <1, (Strong Acidic)
- Chloride: 198520 mg/l
- Reactivity: Highly Reactive with moisture & air

Other parameters of comprehensive analysis could not be analysed due to reactive nature of the waste.

Based on above characteristics of hazardous chemicals (on Primafrica it seems to be Dichloro Acetyl Chloride), we would like to address here that the Handling of hazardous chemicals like this may poses several risks and health hazard like—reactivity, toxicity, volatility, and fire hazards. (Note: Reactivity: Highly reactive with water, releasing hydrochloric acid and potentially toxic fumes. Toxicity: Causes severe burns to skin, eyes, and respiratory tract on contact. Volatility: Emits toxic vapours that can irritate the respiratory system.)

Therefore, we suggest following measures towards its disposal at MEPL Ranjangaon facility:

**1. Pre-treatment at Generator end :**

- Conduct controlled neutralization using an aqueous alkaline solution (e.g., sodium hydroxide) in a well-ventilated tank/ containment system.
  - Ensure pH is neutralized (to 7-9) before further processing.
- 2. Transportations:** for transportation of these liquid material, please ensure that after neutralization the material should be filled in IBC/ HDPE DRUM with sealed and labelled to avoid any leakages during transportation.
- 3. Incineration at MEPL CHWTSDF:** Disposal will be taken place in Incineration plant after neutralization of waste at high-temperature (850 to 1150 C).

Kindly advise for next line of action.

Regards

Rakesh Kumar Mishra  
D.G.M  
Maharashtra Enviro Power Ltd  
301,Pentagon P3,Magarpatta City,Hadapsar,  
Pune,Maharashtra -411028  
Mo - 9922901553  
Email Id:rakesh.mishra@smsl.co.in

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,  
2660448  
Fax No. (0231) 2652952  
E-mail:  
rokolhapur@mpcb.gov.in



Udyog Bhavan,  
Near Collector Office,  
Kolhapur - 416 003.  
Website: <http://mpcb.mah.nic.in>

"Your Service is Our Duty"

No. MPCB/RO/KOP/Direction/ FTS- 0234

Date: 09 /12 /2024.

To,  
M/s. Maharashtra Enviro Power Ltd.,  
Plot No. P-56, MIDC Rajangaon,  
Tal-Shirur, Dist-Pune. 412 210.

**Sub:** Directions for disposal of Hazardous Waste from M/s. Manmar Industries, Plot No. A-53, MIDC Shalgaon, Tal. Kdegaon, Dist. Sangli.

- Ref:**
1. Consent to Operate granted by Board.
  2. Gas Leakage incidence occurred at M/s. Manmar Industries, Plot No. A-53, MIDC Shalgaon, Tal. Kdegaon, Dist. Sangli, on 21.11.2024.
  3. Visit of your team dtd. 03-12-2024.
  4. Your email dtd. 06-12-2024- regarding analysis report.
  5. Office Note approved by Hon'ble Member Secretary. M.P.C. Board, Mumbai dated 09-12-2024.

**WHEREAS,** Board has granted conditional consent to operate to your facility with certain terms and conditions therein located on above address vide ref. no. 1.

**AND WHEREAS,** Gas Leakage incidence was occurred at M/s. Manmar Industries, Plot No. A-53, MIDC Shalgaon, Tal. Kdegaon, Dist. Sangli, on 21.11.2024 wherein 3 workers were died and 8 workers were injured. Accordingly Board Office has issued Closure Directions and Direction to Dispose Hazardous Waste generated due to incidence to the above said industry.

**AND WHEREAS** your team has visited the said industry on 03.12.2024 and collected samples from reactors from the factory. And submitted analysis results of the sample vide email dtd. 06-12-2024.


**NOW THEREFORE,** in exercise of the powers conferred by the Board upon me you are directed to collect pretreat, transport and dispose all above material in accordance with the Hazardous and Other Waste (M&TM) Rules, 2016 in scientific manner using standard operating practices safely.

While performing above work following precautions shall be taken as per your mail dtd. 06-12-2024 -

1. You shall conduct controlled neutralization using an aqueous alkaline solution in a well-ventilated tank/ containment system by taking all safety measures.
2. During pretreatment you shall take all precautionary measures to avoid any Release of gases/chemicals.
3. During transportation of material, please ensure that the material Should be filled in IBC/ HDPE DRUM with sealed and labelled to avoid any Leakages.
4. You shall dispose of all Hazardous Waste and any other chemical contaminated Material to CHWTSDF in a scientific manner under supervision of Department of Industrial Safety and Health and local Police Administration on priority and submit the manifest copies to this office.

You may submit the invoice bill for the above work to M.P.C. Board.

This is issued with the approval of competent authority.

  
( J. S. Hajare )  
Regional Officer, Kolhapur

**Copy submitted for favor of information to:-**

1. Member Secretary, MPC Board Mumbai.
2. The District Collector, Sangli.
3. Joint Director (APC) MPC Board Mumbai.

**Copy for information necessary follow up action to-**

Sub Regional Officer, Maharashtra Pollution Control Board, Sangli.

- He is directed to take follow-up for the compliance of the above said directions.

# MAHARASHTRA ENVIRO POWER LTD

ISO 9001:2018 | EMS 14001 : 2004 | OHSAS 18001 : 2007 Certified Company

(Common Hazardous Waste Treatment, Storage and Disposal Facility)

The Corporate Identity Number (CIN) : U40105MH2005PLC153750



Ref. No- MEPL/MPCB-DIR/RO-KOLH /DEC-01

Date: 13<sup>th</sup> December 2024

To,  
The Regional Officer,  
Maharashtra Pollution Control Board,  
Udyog Bhawan,  
Kolhapur- 416003.

Ref: Your directions vide ref. no. MPCB/RO/KOP/Direction/FTS-0234 Dated: 09/12/2024.

Subject: Compliances towards the said direction.

Dear Sir,

This is with reference to the above said matter on getting the information we had debuted our lab team under the supervision of the lab in charge on 03-12-2024 for the collection of the samples at the said industry where the fire accident took place. The team collected two samples of the material involved in the accident for analysis. Below are the findings based on the preliminary analysis of the sample analysed in our laboratory.

## Analysis Results:

### 1. First Sample

1. **Colour:** Colourless
2. **Physical State:** Liquid
3. **pH:** <1 (Strong Acidic)
4. **Chloride Content:** 446,670 mg/L (44.6%)
5. **Reactivity:** Highly reactive with moisture and air

### 2. Second Sample

1. **Colour:** Brownish
2. **Physical State:** Liquid
3. **pH:** <1 (Strong Acidic)
4. **Chloride Content:** 198,520 mg/L (19.8%)
5. **Reactivity:** Highly reactive with moisture and air

*We further could not carried out the comprehensive analysis as the chemical was found to be highly reactive in nature.*

CHWTSDF : Plot No. P-5B, Rangirpur, Tal. Chaturdasi, Dist. Pune. Pin-410220. Ph. +91-20-48421100

Pune Office : 301, Ramprakash, Maharashtra Sahasra Mahotsav  
C/o. CHWTSDF, Maharashtra Pollution Control Board,  
Email : mahesg@chems.com Web : www.chems.com www.environmental.com

Marketing Office (Abd) : 301, Ramprakash, Maharashtra Sahasra Mahotsav  
C/o. CHWTSDF, Maharashtra Pollution Control Board,  
Email : mahesg@chems.com Web : www.chems.com www.environmental.com

Regd. Office : Corporate Office : 301, Ramprakash, Maharashtra Sahasra Mahotsav  
C/o. CHWTSDF, Maharashtra Pollution Control Board,  
Email : mahesg@chems.com Web : www.chems.com www.environmental.com

# MAHARASHTRA ENVIRO POWER LTD

ISO 9001:2018 | EMS 14001 : 2004 | OHSAS 18001 : 2007 Certified Company

(Common Hazardous Waste Treatment, Storage and Disposal Facility)

The Corporate Identity Number (CIN) : U40105MH2005PLC150780



## Preliminary Observations:

Based on the characteristics of the hazardous chemicals, it appears (prima facie) that the material may be **Dichloroacetyl Chloride**. This substance poses significant risks due to its following properties:

- **Reactivity:** Highly reactive with water, releasing hydrochloric acid and potentially toxic fumes.
- **Toxicity:** Causes severe burns to the skin, eyes, and respiratory tract upon contact.
- **Volatility:** Emits toxic vapours that can irritate the respiratory system.

Looking into the nature of the waste, we had a one to one meeting with you on 11-12-2024 and apprised the details of the analysis of the chemical and its risk associated with respect to transportation and also the handling during the transit as well to dispose the same. On the basis of highly toxic nature of the chemical compound & its reactive nature, the risk associated with its transportation was addressed and it has been concluded that MEPL is unable to accept this material for transportation as well as disposal. The said facility is developed to cater the need of the industries for handling transporting the process waste as per the Hazardous and Other Waste (Management & Transboundary movement) 2016. Since the said chemical is highly toxic and reactive this needs to be handled with due care so that another incident of similar nature doesn't take place.

## Recommendation:

**Return to Supplier/Manufacturer:** Based on the findings, this material is raw liquid chemicals and should be sent back safely to the chemical supplier or manufacturer who has supplied it. This process must include proper safety precautions & strict safety protocols. As the suppliers have complete awareness about the MSDS of the raw chemicals and its response towards environmental conditions. They also have specific experience of handling such chemicals in bulk quantities. So, in view of the safety protocol we highly recommend to get in touch with the manufacturer/ supplier for safe handling of the chemical.

**In case you need any further clarification and support please feel free to get in touch with us.**

Thanking You,

Authorized Signatory

For, Maharashtra Enviro Power Limited

CHWTSDF : Plot No. F-5a, Ranjangan, Tal. Shirur, Dist. Pune, Pin- 410220 Ph : (91) 02048471100

Pune Office : 101, Eendawade, Tal. Murgasda, Dist. Solapur, Maharashtra

Ph : (91) 2048471100, Fax : (91) 2048471100

Email : info@eppl.com, Web : www.eppl.com, www.eppl.com

Marketing Office (Ahd) : Plot No. 10, Tal. Shirur, Dist. Pune, Pin- 410220 Ph : (91) 02048471100

Web : www.eppl.com, Email : info@eppl.com

Regd. Office - Corporate Office : Plot No. 10, Tal. Shirur, Dist. Pune, Pin- 410220  
Ph : (91) 2048471100, Fax : (91) 2048471100, Web : www.eppl.com

**MAHARSHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

<p>Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. <b>E-mail:</b> <a href="mailto:rokolhapur@mpcb.gov.in">rokolhapur@mpcb.gov.in</a></p>	 <p>"Your Service is our Duty"</p>	<p>Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: <a href="http://mpcb.mah.nic.in">http://mpcb.mah.nic.in</a></p>
---	---	--

No. MPCB/RO/KOP/250202-FTS-001

Date : 02/02/2025

**WORK ORDER**

To,  
Mumbai Waste Management Limited  
(Shri. Somnath Malgar - Director)  
Plot No. P-32, MIDC Talaja,  
Taluka Panvel, District Raigad,  
**Maharashtra 410 208.**

**Sub.:** Work Order for the Disposal of Critical  
Hazardous Waste from M/s. Manmar Industries, Plot No. A-  
53, MIDC Shalgaon, Tal. Kadegaon, Dist Sangli.

**Ref.:** 1. Your site visit to subjected industry on dated 18 December  
2024.  
2. Your revised quotation dated 03-01-2025.  
3. Discussion with higher authority of Board dtd.03-01-2025.

Dear Sir,

With reference to the subject matter, this Work Order serves as official confirmation for MWML to carry out the disposal activity of critical hazardous waste at M/s. Manmar Industries, Plot No. A-53, MIDC Bombalewadi-Shalgaon, Tal. Kadegaon, Dist Sangli, in accordance with the following scope of work and compliance requirements:

**Scope of Work:**

MWML shall undertake the following activities as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016:

**1. Mobilization & Transportation:**

- Arrange and deploy skilled manpower, necessary equipment, and materials (including reagents) from MWML's site to M/s. Manmar Industries, Plot No. A-53, MIDC Bombalewadi-Shalgaon, Tal. Kadegaon, Dist Sangli Ensure that all personnel involved in the process

should be adequately trained and equipped with personal protective equipment (PPE).

## 2. **Treatment & Stabilization:**

- Conduct the treatment and stabilization of the critical hazardous waste using appropriate reagents.
- Follow all prescribed safety measures, treatment techniques, and necessary environmental safeguards to ensure safe handling.

## 3. **Waste Loading & Transport:**

- Safely load the stabilized hazardous waste in MWML's authorized hazardous waste transport vehicles as per guidelines of the Hazardous Waste and Other Waste ( M & HM ) Rules 2016 taking all safety measures.
- Transport the waste to MWML's treatment, storage, and disposal facility (TSDF) as per the Hazardous Waste Management Rules, 2016.

## 4. **Final Disposal through Incineration:**

- Dispose of the hazardous waste at MWML's incineration facility, ensuring all safety protocols as per the Hazardous Waste Management Rules, 2016.

## 5. **Documentation:**

- As per the Hazardous waste rules form no 10 (Manifest Form) acknowledgement copy shall be submitted to MPCB.

---

### **Regulatory Compliance & Government Coordination:**

- MPCB Inspection & Supervision: MPCB shall arrange for an coordination team, along with local law enforcement and other government authorities at incident location, to oversee the waste evacuation and ensure lawful execution at M/s. Manmar Industries, Plot No. A-53, MIDC Bombalewadi- Shalgaon, Tal. Kadegaon, Dist Sangli.

**Regulatory Adherence:** All activities shall strictly comply with the Hazardous Waste Management Rules, 2016, and any other applicable environmental and safety regulations.

---

### **Commercial Terms & Conditions:**

As per your quotation and during discussion agreed by you.

#### 1. **Approved Disposal Charges:**

- ₹ 25,96,300/- (Rupees Twenty-Five Lakhs Ninety-Six Thousand Three Hundred Only) plus applicable taxes.

2. **Payment Terms:**

- MWML shall raise a tax invoice upon successful completion of the disposal process.
- MPCB shall process the payment upon receipt and verification of the invoice.

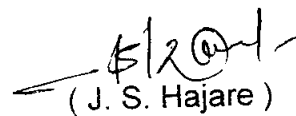
3. **Liabilities & Responsibilities:**

- MWML shall ensure compliance with all safety and environmental standards.
- Any non-compliance with regulatory requirements shall be addressed by MWML in coordination with MPCB.
- MPCB shall facilitate coordination with local authorities and ensure smooth execution of the waste disposal activity.
- You should take all an adequate precautionary measure to avoid any ill effects into Environment due to emission of any gases during the total process.
- For any mishappening during the total process regarding collection, pretreatment, transportation and treatment with disposal, MWML will be held responsible.

4. **Work Completion Timeline:**

- The entire work shall be completed as per the agreed schedule and processes to prevent any environmental hazards or safety risks.

This Work Order serves as an official authorization for MWML to proceed with the disposal activity as outlined above. Kindly acknowledge acceptance of this Work Order by signing and returning a copy for our records.



( J. S. Hajare )

Regional Officer

M. P.C. Board, Kolhapur.

Copy Submitted for information to:-

1. Hon'ble Member Secretary, MPCB, Mumbai.
2. J.D. (APC), MPCB, Mumbai.

Copy to :-

SRO, MPCB, Sangli- You are directed to co-ordinate with MWML, Industry, Revune Dept. and Police for implementation of total work.